BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

Original Application No.219 of 2024 (WZ)
[EARLIER ORIGINAL APPLICATION NO.1244 OF 2024(PB)]

NEWS ITEM TITLED "FIVE WORKERS DIE DUE TO ASPHYXIATION WHILE CLEANING TANK AT AGROTECH FIRM IN GUJARAT" APPEARING IN THE TIMES OF INDIA DATED 16.10.2024 **...... Petitioner**

Versus

GUJARAT POLLUTION CONTROL BOARD GPCB THROUGH ITS MEMBER SECRETARY & Ors. **......Respondent(s)**

GOVERNMENT OF GUJARAT INDIA NOTARY R. M. CHANDRA Dist. JAMNAGAR STATE OF GUJARAT-INDIA REG. NO.: NTR/286/L Com. Expires on Dt. 01/08/2027

AFFIDAVIT IN REPLY

ON BEHALF OF THE RESPONDENT NO.6 (DISH)

I, Yogeshkumar Ishwarlal Pendal, aged 41, Serving as I/C Deputy Director, Industrial Safety and Health, Kutch do hereby solemnly affirm and state on oath as under: -

1. I say and submit that I am presently working as Deputy Director, Industrial Safety and Health, Jamnagar & I/C Deputy Director, Industrial Safety and Health, Kutch. I have perused a copy of order of the Hon'ble NGT (Pune Bench) dated 13/04/2026 in the above matter and I am competent and authorized to file the present affidavit-in-reply on behalf of the respondent no. 6. I have also perused relevant papers pertaining to the present case with my office and therefore, I am conversant with the facts of the case. Further, I am filing the present affidavit-in-reply on the facts, which I have gathered from the record of my office.

NOTARY GOVERNMENT OF GUJARAT INDIA R. M. CHANDRA Dist. JAMNAGAR STATE OF GUJARAT-INDIA REG. NO.: NTR/286/L Com. Expires on Dt. 01/08/2027

2. I say and submit that I do not admit any of the allegation averments and contentions in the application and the same hereby denied categorically.

3. I say and submit that I am filing the present affidavit in reply with a view to bring on record certain fact relating to the present petition. I reserve my right to file the detailed affidavit as and when necessary.

4. I say and submit that on dated 16/10/2024 at about 00:30 hours in the night fatal accident took place in factory named Emami Agrotech Limited Plot-49, SIPC, Kandla, Ta. Gandhidham, Dist. Kutch. The plant was shut down for maintenance work in the said factory from 14/10/2024. Thereafter on 16/10/2024, Senior Operator and other workers came to do their daily work in the night shift. In the said factory the HRSCC (High-Rate Solid Contaminant Clarify) Feed Tank in the ETP plant and it is a closed tank made of RCC slabs and is above the ground. The work of draining the effluent in the said tank was carried out by workers. After that in the factory, the valve at the bottom of the said tank was fitted in the pipe and the sludge slurry in the tank was transferred to the sludge pit. After the completion of the said fitting process, the transfer process was started. Thereafter at around 11:45 pm, the pressure in the said transfer process decreased and the sludge transfer stopped. After that one worker checked the level of sludge slurry inside the tank and found that it was approximately 3-4 feet level. At this time, he was having

difficulty to take breath due to the gas produced by the sludge slurry and immediately came out of the tank and while doing this work, slurry gas was produced in the tank and other workers who are also present in the said tank came in contact with the gas and the said accident took place and 5 workers died.

5. I say and submit that after detail investigation on dated 16/10/2024, 17/10/2024, 18/10/2024 & 22/10/2024, we had issued inspection note on 22/10/2024 to the occupier for the said accident, in which we had given instruction to prevent such type of accident in future in para -6.

"Para-6-instruction to follow in future:

- *Before employing any person in a confined space in a factory, if there is any harmful gas, it should be brought to safe limits and to avoid any asphyxiation, work should be done only after obtaining a written confined space work permit certificate stating that the confined space is free from harmful gas after verification by a competent person.*

- *As per Section-111(A) of the Factories Act every worker gets trained within the factory at a training centre or institute, duly approved by the Chief Inspector, where training is imparted for workers' health and safety at work.*

NOTARY GOVERNMENT OF GUJARAT INDIA
Com. Expires on Dt. 01/08/2027
R. M. CHANDRA
Dist. JAMNAGAR
STATE OF GUJARAT-INDIA
REG. NO.: NTR/2867L

- *In the factory, from now on, in the future an approved type of confined space entry kit should be installed for working in such tanks and an approved type multi-gas detector should be installed."*

Copy of the said Inspection note and translation copy of the Inspection note is annexed herewith and marked as **Annexure-1**.

6. I say and submit that against our inspection note on dated 26/11/2024 compliance letter with relevant documents was submitted by the factory i.e. Emami Agrotech Limited in our respective office. Copy of Compliance letter of Emami Agrotech Limited is annexed herewith and marked as **Annexure-2**.

7. I say and submit that after the detail investigation of the accident, a prosecution initiated against the said factory and a criminal case lodge against the Manager of Emami Agrotech Limited before the court of Hon'ble Judicial Magistrate (First Class), Gandhidham, Kutch with Criminal Case no. 244 of 2024 for the contravention of the provisions of Section-36(2) of the Factories Act, 1948, which is pending for the adjudication before Hon'ble Judicial Magistrate (First Class), Gandhidham, Kutch. Copy of the said complaint and translation copy of the complaint is annexed herewith and marked as **Annexure-3**.

NOTARY GOVERNMENT OF GUJARAT INDIA R. M. CHANDRA Dist. JAMNAGAR STATE OF GUJARAT INDIA REG. NO.: NTR/2861/L Com. Expires on Dt. 01/

Thus, the answering deponent has already performed his duty and immediately took legal action against the

Manager of the factory i.e. Emami Agrotech Limited for the breach of provision of the Factories Act, 1948.

VERIFICATION

1. What is stated here in above are statement of facts derived from the relevant record and files and are true to the best of my knowledge and I believe the same to be true.

2. All the documents enclosed with the affidavit in reply are the English translation copies of their originals.

SOLEMNLY AFFIRMED AT Jamnagar ON 25th DAY OF APRIL 2026.

DEPONENT
Yogeshkumar Ishwarlal Pendal

SOLEMNLY AFFIRMED BEFORE ME
R. M. CHANDRA
NOTARY
NO. 2250/26 DT.
25 APR 2026

NOTARY R. M. CHANDRA JAMNAGAR INDIA REG. NO. NTR/2861 Com. Expires on Dt. 01/08/2027 GOVERNMENT OF GUJARAT INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL
NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી,
પ્લોટ નં ૬૬, વોર્ડ ૧બી, ટીમ્સ કોલેજની સામે,
આદિપુર-કચ્છ,ફોનનં / ફેક્સનં. ૦૨૮૩૬૨૬૦૦૨૦
Email Id- dydish-kutch@gujarat.gov.in

Azadi Ka Amrit Mahotsav

કાયદાકીય/હાથોહાથ તા:૨૨/૧૦/૨૦૨૪

પ્રતિશ્રી,

કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી,

Emami Agrotech Limited
PLOT - 49, SIPC, KANDLA,
TA.GANDHIDHAM,DIST.KUTCH

૧) કારખાનામાં તા.-૧૫/૧૦/૨૦૨૪ ની મોડી રાત્રે આશરે ૦૦:૩૦ કલાકે (તા.-૧૬/૧૦/૨૦૨૪ નાં) કારખાનાનાં ઈટીપી ડીપાર્ટમેન્ટમાં શ્રમયોગી શ્રી આશિષ કુમાર-ઉ.વ.આ.-૨૪, શ્રી સિધ્ધાર્થ તિવારી-ઉ.વ.આ.-૨૯, શ્રી અહમદ ખાન-ઉ.વ.આ.-૩૧, શ્રી ઠાકોર સંજુજી-ઉ.વ.આ.-૨૯ અને શ્રી આશિષ ગુપ્તા-ઉ.વ.આ.-૩૧ ને નડેલ પ્રાણઘાતક અકસ્માત સંદર્ભે તપાસ અર્થે નીચે મુજબ મુલાકાત લીધેલ.

(અ) તા.-૧૬/૧૦/૨૦૨૪ ના પ્રાથમિક તપાસ અર્થે નીચે સહી કરનારે સાથે શ્રી એસ.આર.ઓઝા, મદદનિશ નિયામક, ઔ.સ.અને સ્વા., આદિપુર-કચ્છ સાથે મુલાકાત લીધી.

(બ) તા.-૧૭/૧૦/૨૦૨૪ નાં રોજ સદરહું કારખાનામાં રહેલ ઈટીપી વિભાગમાં રહેલ HRSCC ફીડ ટેંકમાં સ્લજ સેમ્પલિંગ તથા વર્ક પ્લેસ એન્વાયરમેન્ટ મોનીટરીંગ માટે શ્રી એ.પિ.જાલા, ઔ.સ.અને સ્વા. અધિકારી , આદિપુર-કચ્છ અને શ્રી સોહાર્દ રાવત , ડેપ્યુટી મેનેજર , ફાયર અને સેફટી , IFFCO , કંડલા એ મુલાકાત લીધી.

(ક) તા.-૧૮/૧૦/૨૦૨૪ નાં રોજ કારખાનાનાં શ્રમયોગી શ્રી પરમહંસ રામ-હેલ્પર અને શ્રી રવિ સિંઘ રાજપુત-સિનિયર ઓપરેટરનાં નિવેદન અર્થે શ્રી એસ.આર.ઓઝા.મદદનિશ નિયામક, ઔ.સ.અને સ્વા અને શ્રી એ.પિ.જાલા, ઔ.સ.અને સ્વા. અધિકારી સાથે નીચે સહી કરનારે કારખાનાની મુલાકાત લીધી.

(ડ) તા:૨૨/૧૦/૨૦૨૪ના રોજ શ્રી એચ.એસ.પટેલ , સંયુક્ત નિયામકશ્રી , ઔ.સ.અને સ્વા.-સૌરાષ્ટ્ર કચ્છ રીજીયન , રાજકોટ સાથે નીચે સહી કરનારે મુલાકાત લીધી.

૨) કારખાનામાં કાચુ પામ ઓઇલ, કાચુ સોયા ઓઈલ વગેરેનો કાચા માલ તરીકે ઉપયોગ કરીને હાઈડ્રોજીનેશન પ્લાન્ટ, બોઈલર, ઈટીપી પ્લાન્ટ, પ્રેસ મશીન , પેકીંગ મશીન વગેરે મશીનરીની મદદથી રીફાઈન્ડ પામ ઓઈલ, રીફાઈન્ડ સોયા ઓઈલ, ફેટી એસિડ વગેરે જેવા પદાર્થ બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. કારખાનાનું લાયસન્સ નં.- ૪૩૫૭૯ થી મંજુર થયેલ છે.જે ૧૦૦૦ શ્રમયોગી અને ૫૦૦૦ હોર્ષ પાવરથી વધુ માટે વર્ષ ૨૦૩૦ સુધી રીન્યુ થયેલ છે.

૩) અમારી ઉપર જણાવેલ દિવસોએ લીધેલ સ્થળ મુલાકાતો/સ્થળ તપાસ, કારખાનેદાર તરફથી રજૂ કરેલ દસ્તાવેજો , અકસ્માત સ્થળના ફોટોગ્રાફ્સ , અકસ્માત પત્રક નમુના નં-૨૯ , ફોર્મ નં-૨૧, પોલીસ પંચનામુ, ઇન્કવેસ્ટ પંચનામુ, પી.એમ.રીપોર્ટ તથા સાથી શ્રમયોગી શ્રી પરમહંસ રામ અને શ્રી રવિ સિંઘ રાજપુતનાં લેખિત નિવેદન પરથી, નીચે મુજબની હકીકત જાણવા મળેલ છે.

For EMAMI AGROTECH LIMITED

Authorised Signatory

૪) **અકસ્માત બનાવનું વર્ણન:**

સદરહું કારખાનામાં તા.-૧૪/૧૦/૨૦૨૪ના રોજ થી મેઈનટેનન્સની કામગીરી અર્થે પ્લાન્ટ શટડાઉન હેઠળ હતો. તા.-૧૫/૧૦/૨૦૨૪ નાં રોજ શ્રમયોગી શ્રી આશિષ કુમાર- ઈટીપી ઓપરેટર, શ્રી સિધ્ધાર્થ તિવારી- સુપરવાઈઝર, શ્રી અમજદ ખાન- ઈટીપી ઓપરેટર, શ્રી આશિષ ગુપ્તા- હેલ્પર, શ્રી ઠાકોર સંજુજી- બોઈલર ઓપરેટર, શ્રી પરમહંસ રામ- હેલ્પર, શ્રી રવિ સિંઘ રાજપુત- સિનિયર ઓપરેટર તથા અન્ય શ્રમયોગીઓ રાત્રી પાળીમાં પોતાની રોજિંદી કામગીરી કરવાં આવેલ. ઈટીપી પ્લાન્ટમાં આવેલ HRSCC (High Rate Solid Contaminant Clarify) Feed Tank આરસીસી સ્લેબની બનાવટની જમીનથી ઉપર આવેલ બંધિયાર ટેંક છે.જેની સાઈઝ આશરે લંબાઈ-૪૧ ફુટ, પહોળાઈ-૨૮ ફુટ, ઉંચાઈ-૧૨ ફુટ છે. સદરહું ટેંકમાં રહેલ એફ્લ્યુઅન્ટને ડ્રેઈન કરવાની કામગીરી હાથ ધરેલ હતી. કારખાનામાં શ્રમયોગી શ્રી પરમહંસને શ્રી અમજદ ખાને સદરહું ટેંકનાં બોટમમાં રહેલ વાલ્વને પાઈપમાં ફીટ કરીને ટેંકમાં રહેલ સ્લજ સ્લરીને સ્લજ પીટમાં ટ્રાન્સફર કરવાનું કહ્યું હતું. ત્યારબાદ સદરહું ફીટીંગની પ્રકીયા પુર્ણ થયાં બાદ ટ્રાન્સફરની પ્રોસેસ ચાલુ કરેલ હતું , આશરે રાત્રે ૧૧:૪૫ કલાકે સદરહું ટ્રાન્સફરની પ્રોસેસમાં પ્રેશર ઘટી જતાં સ્લજ ટ્રાન્સફર અટકી ગયેલ. જેથી શ્રી અમજદ ખાન તેમના સાથી શ્રમયોગીઓ શ્રી પરમહંસ, શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા સાથે સદરહું ટેંક પાસે પહોચેલ. શ્રી અમજદ ખાનએ શ્રી પરમહંસને ટેંકમાં રહેલ સ્લજ સ્લરીનું લેવલ ચેક કરવાં માટે ટેંકની ઉપર જવાં માટે જણાવેલ. જેથી ઉપરોકત તમામ શ્રમયોગીઓ સદરહું ટેંક ઉપર ચડેલ. ત્યારબાદ શ્રી પરમહંસ લેવલ ચેક કરવાં માટે વાઈપર લઈ ટેંકનાં મેન હોલ(સાઈઝ આશરે ૩.૫ X ૩.૫ ફુટ) દ્વારા ટેંકની અંદર ઉતરેલ હતાં. શ્રમયોગીશ્રી પરમહંસને ટેંકની અંદર રહેલ સ્લજ સ્લરીનું લેવલ ચેક કરતાં આશરે ૩-૪ ફુટ હોવાનુ માલુમ પડેલ તથા આ સમયે સ્લજ સ્લરીમાથી ઉત્પન્ન થતા ગેસનાં કારણે શ્વાસ લેવામાં તકલીફ થતાં તેઓ તુરંત ટેંકની બહાર આવી ગયેલ બહાર આવ્યા બાદ શ્રી અમજદએ શ્રમયોગીશ્રી પરમહંસને ડ્રેનેજ પાઈપનું ફીટીંગ ચેક કરવાં ટેંકની નીચે ઉતરવા કહેલ ત્યારે શ્રમયોગી શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા અને શ્રી અમજદ ખાન ટેંકની અંદર જવાની વાતચીત કરી રહ્યાં હતાં. આશરે ૦૦:૧૫ કલાકે (તા.-૧૬/૧૦/૨૦૨૪ નાં) શ્રી સિધ્ધાર્થએ શ્રી પરમહંસને બુમો પાડીને ટેંકની ઉપર બોલાવેલ.જેથી શ્રી પરમહંસ ટેંકની ઉપર ચડેલ ત્યારે તેઓએ શ્રી સિધ્ધાર્થને ટેંકની અંદર પ્રવેશતાં જોયેલ. જ્યારે શ્રી પરમહંસ ટેંકનાં મેનહોલ પાસે પહોચેલ ત્યારે શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા અને શ્રી અમજદ ખાન ટેંકની અંદર પડી ગયેલ હોવાનું માલૂમ પડેલ અને તેઓ તરફથી કોઈ પ્રતિસાદ ન મળતાં શ્રી પરમહંસે બુમો પાડેલ. જેથી સદરહું ટેંકની બાજુમાં આવેલ બોઈલર શેડમાં ફરજ બજાવતાં બોઈલર ઓપરેટર શ્રી સંજુજી ઠાકોર ટેંક ઉપર દોડી આવેલ. શ્રી પરમહંસએ ટેન્કની અંદર ચારેય શ્રમયોગીઓ પડેલ હોવાનું જણાવતા , શ્રી સંજુજી પણ ટેંકની અંદર રહેલ ચારેય શ્રમયોગીઓને બહાર કાઢવાં માટે ટેંકની અંદર પ્રવેશ કરેલ અને શ્રી પરમહંસને અન્ય શ્રમયોગીઓને મદદ માટે બોલાવવાં કહેલ. જેથી શ્રી પરમહંસ રીફાઈનરી પ્લાનટમાં કામ કરી રહેલ શ્રી રવિ સિંઘ રાજપુતને મદદ માટે બોલાવેલ. શ્રી રવિ સિંઘ રાજપુતે સદરહું બનાવની જાણ તેઓનાં શિફ્ટ એન્જીનિયર શ્રી અખિલેશ પ્રજાપતિને કરેલ. જેથી અખિલેશ પ્રજાપતિએ કારખાનાનાં ફાયર-સેફ્ટી વિભાગને જાણ કરેલ અને બનાવ સ્થળે તેઓ પહોચેલ. જ્યાં પહોચતાં તેઓએ ટેંકનાં મેનહોલ પાસેથી તપાસ કરતાં ટેંકની અંદર રહેલ સ્લજ સ્લરીમાં શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ

For EMAMI AGROTECH LIMITED

Authorised Signatory

ગુપ્તા, શ્રી અમજદ ખાન અને શ્રી સંજુજી ઠાકોર ટૈંકમાં ડુબેલ માલુમ પડેલ. જે બાદ ફાયર-સેફ્ટી વિભાગનાં કર્મચારીઓ શ્રી વિનેશ, શ્રી જયેશ તથા અન્ય મદદ માટે પહોંચી ગયેલ અને પાંચેય શ્રમયોગીઓને SCBA સેટ તથા અન્ય સુરક્ષાના સાધનો વડે ટૈંકમાથી બહાર કાઢીને કારખાનાની એમબ્યુલન્સ અને બોલેરો કાર મારફત સારવાર અર્થે જૈન સેવા સમિતિ હોસ્પિટલ, આદિપુર ખાતે લઈ ગયેલ.જ્યાં ફરજ પરનાં તબીબે તેઓને આશરે ૦૨:૦૦ કલાકે મૃત જાહેર કરેલ.ત્યારબાદ પી.એમ. અર્થે રામબાગ સરકારી હોસ્પિટલ, આદિપુર ખાતે લઈ ગયેલ.

૫) **કાયદા ભંગની વિગત:**

કારખાનામાં ઈટીપી પ્લાન્ટમાં આવેલ HRSCC (High Rate Solid Contaminant Clarify) Feed Tank આરસીસી સ્લેબની બનાવટની જમીનથી ઉપર આવેલ બંધિયાર ટૈંક છે.જેની સાઈઝ આશરે લંબાઈ-૪૧ ફુટ, પહોળાઈ-૨૮ ફુટ, ઉંચાઈ-૧૨ ફુટ છે. સદરહુ ટૈંકનાં મેન હોલની સાઈઝ આશરે લંબાઈ ૩.૫ X પહોળાઇ ૩.૫ ફુટ છે. આમ આ ટૈંકએ તેની રચનાને કારણે " Confined Space" (બંધિયાર જગ્યા) બને છે.કારખાનામાં સદરહું બનાવના સંદર્ભે તપાસ કરતા જાણવા મળેલ છે કે, કારખાનામાં રહેલ ઈટીપી પ્લાન્ટની HRSCC (High Rate Solid Contaminant Clarify) Feed Tank તે તેની રચનાને કારણે અને તેમાં કરાતાં કામનાં સ્વરૂપનાં સંબંધે, તેમાં કામ કરવાં માટે પ્રવેશતી જગ્યાઓ માટે જોખમરૂપ છે અને કામ કરતી વખતે જોખમો વિકસવાની શક્યતા હોય તેવી બંધિયાર જગ્યાં છે તથા સદરહું ટૈંકમાં કારખાનાની સ્લજ સ્લરી આશરે ૩-૪ ફુટ રહેલી હોય છે. જેમાથી કોઈ નુકશાનકારક ગેસ નીકળી શકે છે. તા.-૧૭/૧૦/૨૦૨૪ નાં રોજ HRSCC ફીડ ટૈંકમાં સ્લજ સેમ્પલિંગ તથા વર્ક પ્લેસ એન્વાયરમેન્ટ મોનીટરીંગ કરેલ જેનાં રીપોર્ટ જોતાં સદરહું ટૈંકમાં હાઈડ્રોજન સલ્ફાઈડ ગેસની હાજરી જણાય આવેલ છે. જે જોખમકારક ગેસ હોય માનવજીંદગીને જાનનું જોખમ રહેલ છે. સદરહું રીપોર્ટ મેળવેલ છે.

આથી કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬ વાંચતા તેના પેરા-૨ મુજબ જ્યાં સુધી કોઈ વ્યક્તિને આવી કન્ફાઈન્ડ સ્પેસ (બંધિયાર જગ્યા) માંના ગેસ, ધુમાડા, ભેજ અથવા ધુળને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં ન આવે અથવા આવા ગેસ, ધુમાડા, ભેજ અથવા ધુળને અંદર આવતા રોકવા માટેના તમામ વ્યવહારીક પગલા લેવામાં ન આવે તેમજ જ્યાં સુધી કોમ્પીટન્ટ પર્સન (સક્ષમ વ્યક્તિ) એ પોતે આવા ગેસ, ધુમાડા, ભેજ ધુળને યોગ્ય રીતે બંધિયાર જગ્યામાંથી દુર કરાયા બાદ તે બંધિયાર જગ્યા હવે તેનાથી મુકત થયેલ છે તે મતલબનું લેખિત પ્રમાણપત્ર ન આપેલ હોય તેમજ જ્યાં સુધી આવી બંધિયાર જગ્યામાં પ્રવેશ કરતી વ્યક્તિને યોગ્ય કૃત્રિમ રીતે શ્વાસ લેવાના સાધનો પહેરેલ ન હોય તથા જેનો બીજો છેડો આવી બંધીયાર જગ્યાની બહાર ઉભેલ કોઈ અન્ય શ્રમયોગીના હાથમાં હોય તેવા દોરડાને બરોબર રીતે બાંધેલ ન હોય તેવો બેલ્ટ (પટ્ટો) પહેર્યો ન હોય ત્યાં સુધી આવી બંધિયાર જગ્યામાં દાખલ થવાનું ફરમાવી શકાય નહી/તેને દાખલ થવાની છુટ આપી શકાય નહી.

પરંતુ તા.-૧૬/૧૦/૨૦૨૪ નાં રોજ શ્રમયોગી શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા, શ્રી અમજદ ખાન કારખાનામાં ઈટીપી પ્લાન્ટમાં આવેલ HRSCC ટૈંકની અંદર કામ કરવાં પ્રવેશેલ. પરંતુ કારખાનાના કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રી દ્વારા ટૈંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં ન આવેલ તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપેરેટસ)

For EMAMI AGROTECH LIMITED
Authorised Signatory

પહેરેલ ન હતા તથા તેઓએ એવો કોઈ બેલ્ટ પેહેરેલ ન હતો કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોય તેવા કોઇ સાધન આપેલ ન હતા.આમ,ચારેય શ્રમયોગીઓને ટેંકની અંદર દાખલ થતા અગાઉ/પ્રવેશ આપતા અગાઉ અને શ્રી સંજુજીને બચાવ કાર્ય માટે ટેંકમાં ઉતરતા પહેલા જો ટેંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે SCBA સેટ (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપ્રેટસ) પહેરેલ / પહેરાવેલ હોત તથા તેઓએ એવો કોઈ બેલ્ટ પેહેરેલ / પહેરાવેલ હોત કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોત તો આ અકસ્માત નિવારી શકાયો હોત. પરંતુ પાંચેય શ્રમયોગીઓને ટેંકની અંદર દાખલ થતા અગાઉ/પ્રવેશ આપતા અગાઉ ટેંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે SCBA સેટ (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપ્રેટસ) ન પહેરાવીને તથા તેઓને એવો કોઈ બેલ્ટ નહિ આપેલ કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોય તેવા સાધનો નહિ આપીને / આવી જોગવાઈ નહિ કરીને કારખાનાના કબ્જેદારશ્રી/વ્યવસ્થાપકશ્રીએ <u>કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬(૨)</u> ની જોગવાઈઓનો ભંગ કરેલ છે.

૬) <u>ભવિષ્યમાં આવા અકસ્માત અટકાવવા માટે નીચે મુજબના પ્રબંધો કરવા:</u>

- કારખાનામાં બંધિયાર જગ્યામાં કોઇ વ્યકિતને કામે રાખતા અગાઉ કોઇ નુકશાનકારક ગેસ હોય તો તેને સલામત મર્યાદામાં લાવવાની તેમજ ગુંગણામણ ન થાય તે માટે સક્ષમ વ્યકિત દ્વારા ચકાસણી કર્યા બાદ તે બંધિયાર જગ્યા નુકશાન કારક ગેસથી મુકત છે તે બાબતનું લેખિત કન્ફાઈન્ડ સ્પેસ વર્ક પરમીટ પ્રમાણપત્ર મેળવીને જ કામ કરાવવું.
- કારખાનામાં કામ કરતા તમામ શ્રમયોગીઓને આરોગ્ય અને કામમાં સલામતીને લગતી કારખાના ધારાની કલમ-૧૧૧(એ) મુજબની તાલીમ ચીફ ફેક્ટરી ઈન્સ્પેકટર દ્વારા મંજુર કરેલ તાલીમ કેન્દ્ર/સંસ્થા પાસે અપાવવી.
- કારખાનામાં હવેથી ભવિષ્યમાં આવી ટાંકીમાં કામ કરવા માટે માન્ય પ્રકારની કન્ફાઈન્ડ સ્પેસ એન્ટ્રી કીટ વસાવવી તથા માન્ય પ્રકારનું મલ્ટી ગેસ ડિટેક્ટર વસાવવું.

૭) કારખાનેદારે સદરહું અકસ્માતની જાણ અત્રેની કચેરીએ ફોર્મ નં.-૨૧ દ્વારા તા.-૧૬/૧૦/૨૦૨૪ નાં રોજ કરેલ છે.

૮) આજરોજ અમારી તપાસણીએ કારખાનાનાં ફેકટરી મેનેજર શ્રી માણિક પાલ હાજરમાં છે તથા કારખાનાનાં કબ્જેદાર તરીકે શ્રી વિજય રામદાસાની છે. આમાં કોઈ સુધારા-વધારા હોય તો આધાર-પુરાવા સાથે અત્રેની કચેરીએ રજુ કરશો.

૯) કારખાનાનું માહે-ઓક્ટોબર-૨૦૨૪ નું હાજરી પત્રકની નકલ રજુ કરશો તથા અકસ્માત તપાસ દરમ્યાન અકસ્માત રજીસ્ટર ફોર્મ નં.-૨૯ માં મારી સહી કરેલ છે. આ દસ્તાવેજો સાચવવા તથા જ્યારે જરૂર પડે ત્યારે અત્રેની કચેરીએ રજુ કરવા.

૧૦) કારખાનામાં બનેલ બનાવના સ્થળના ફોટોગ્રાફ ઝેરોક્ષ દસ્તાવેજો સાચવવા તથા જ્યારે જરૂર પડે ત્યારે અત્રેની કચેરીએ રજુ કરવા.

For EMAMI AGROTECH LIMITED

Authorised Signatory

૧૧) કારખાનેદાર પાસેથી સ્થળ પંચનામું, ઇન્કવેસ્ટ પંચનામાંની નકલ તથા મૃતકશ્રીના પી.એમ.રીપોર્ટની નકલ દસ્તાવેજો સાચવવા તથા જ્યારે જરૂર પડે ત્યારે અત્રેની કચેરીએ રજૂ કરવા.

૧૨) મૃતક શ્રમયોગીશ્રીનાં બાકી નીકળતાં હક રજા,પગારની ચુકવણી કરી તેનાં આધાર-પુરાવા રજુ કરશો.

૧૩) મૃતક શ્રમયોગીશ્રીને રહેમરાહે વળતરની અને કાયદેસરના વળતરની ચુકવણી કરી તે અંગેના આધાર-પુરાવા રજુ કરશો.

૧૪) ઉપરોક્ત રિમાર્ક્સ નં. ૫ માં દર્શાવેલ કાયદા ભંગ બાબતે આપનો કોઈ ખુલાસો હોય તો લેખિતમાં દિન-૨ માં મારી કચેરીએ રજુ કરશો. તથા તપાસ નોંધની પૂર્તતા તાકીદે કરી પૂર્તતા અહેવાલ અત્રેની કચેરીએ રજુ કરશો.

૧૫) સદરહુ તપાસ નોંધ ફેક્ટરી ઇન્સ્પેક્ટર માટેની વિઝીટ બુક નમુના-૩૧ માં ચોંટાડી તેમ કર્યાની જાણ અત્રેની કચેરીએ કરશો.

(આર.એચ.સોલંકી)
કારખાના નિરીક્ષક
મદદનીશ નિયામક
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
આદિપુર - કચ્છ

For EMAMI AGROTECH LIMITED
Authorised Signatory
22/10/24

Letter pad

Symbol

Office of the Deputy Director, Industrial Safety and Health,

Plot No. 66. Ward 1B, Opposite Teams College.

Adipur-Kutch, Phone No. / Fax No. 02836260020

Email id- dydish-kutch@gujarat.gov.in

Symbol of Azadi Ka Amrit Mahotsav

Legal/Hand-to-hand Date: 22/10/2024

To,

Occupier/Manager,

Emami Agrotech Limited

PLOT-49, SIPC, KANDLA,

TA. GANDHIDHAM, DIST. KUTCH

1) On Dt. 15/10/2024 at around 00:30 hrs (Dt. 16/10/2024) in the factory, the following visits were made to the ETP department of the factory for investigation regarding the fatal accident that occurred to the workers Shri Ashish Kumar Age-24, Shri Siddharth Tiwari-Age-29, Shri Ahmed Khan Age-31, Shri Thakor Sanjuji Age-29 and Shri Ashish Gupta Age-31.

(a)On Dt. 16/10/2024, the undersigned along with Shri S.R. Oza, Assistant Director, I.S. and H., Adipur-Kutch, met for preliminary investigation.

(b)On Dt. 17/10/2024, Shri A.P. Jala, I.S. and H. Officer, Adipur-Kutch and Shri Sohard Rawat, Deputy Manager, Fire and Safety, IFFCO, Kandla visited the HRSCC feed tank in the ETP section of the said factory for sludge sampling and workplace environment monitoring.

(c)On Dt. 18/10/2024, Shri S.R. Oza, Assistant Director, I.S. and H. and Shri A.P. Jala, I.S. and H. Officer visited the factory for

GOVERNMENT OF GUJARAT INDIA NOTARY R. M. CHAVDA Com. Expires on Dt. 01/08/2027

NOTARY GOVERNMENT R. M. CH... Com. Expires on Dt. 0...

the statement of the factory workers Shri Paramhans Ram, Helper and Shri Ravi Singh Rajput, Senior Operator.

(d)The undersigned met with Shri H. S. Patel, Joint Director, I.S. and H. Saurashtra Kutch Region, Rajkot on Dt. 22/10/2024.

2) In the factory, using raw palm oil, raw soya oil etc. as raw material, the production process of making refined palm oil, refined soya oil fatty acid etc. is carried out with the help of machinery like hydrogenation plant, boiler, ETP plant, press machine, packing machine etc. The factory has been granted license No. 43579. Which has been renewed till the year 2030 for 1000 workers and more than 5000 horse power.

3) From our site visits/site inspection conducted on the above mentioned days, documents submitted by the manufacturer, photographs of the accident site, accident report form no. 29, form no. 21, police panchnama, inquest panchnama, PM report and written statement of fellow workers Shri Paramhans Ram and Shri Ravi Singh Rajput, the following facts have been found.

SD/-

Stpamp : For EMAMI AGROTECH LIMITED

SD/-

Authorised Signatory

4) Description of Accident:

The said factory was under plant shutdown for maintenance work from Dt. 14/10/2024. On Dt. 15/10/2024, workers Shri Ashish Kumar ETP Operator, Shri Siddharth Tiwari - Supervisor, Shri Amjad Khan- ETP Operator, Shri Ashish Gupta-Helper, Shri Thakor Sanjuji- Boiler Operator, Shri Paramhans Ram-Helper, Shri Ravi Singh Rajput- Senior Operator and other workers came to do their daily work in the night shift. The HRSCC (High Rate Solid Contaminant Clarify) Feed Tank in the ETP plant is a closed tank made of RCC slabs above the ground. Its size is

NOTARY GOVERNMENT OF GUJARAT INDIA R. M. CHANDRA Com. Expires on Dt. 01/06/2027

GOI
Com. Expires on Dt. 01/08/20..
R. M. CHANDA
NOTARY

approximately length-41 feet, width-28 feet, height-12 feet. The work of draining the effluent in the said tank was undertaken. In the factory, the worker Shri Paramhansan was asked by Shri Amjad Khan to fit the valve at the bottom of the said tank into the pipe and transfer the sludge slurry in the tank to the sludge pit. After that said fitting process was completed, the transfer process was started. At around 11:45 pm, the pressure in the said transfer process decreased and the sludge transfer stopped. So Shri Amjad Khan along with his fellow workers Shri Paramhansan, Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta were reached at said tank. Shri Amjad Khan asked Shri Paramhans to go up the tank to check the level of sludge slurry in the tank. So, all the above Shramyogis climbed up the said tank. Then Shri Paramhans took a wiper and went inside the tank through the manhole (size about 3.5 X 3.5 feet) to check the level. Shramyogi Shri Paramhans checked the level of sludge slurry inside the tank and found that it was about 3-4 feet and at this time he had difficulty in breathing due to the gas produced by the sludge slurry and immediately came out of the tank. After coming out, Shri Amjad asked Shramyogi Shri Paramhans to go down the tank to check the fitting of the drainage pipe. When Shramyogi Shri Ashish Kumar, Shri Siddharth Tiwari Shri Ashish Gupta and Shri Amjad Khan were discussing about going inside the tank. At around 00:15 hrs (dated 16/10/2024) Shri Siddharth called Shri Paramhans to the top of the tank. So when Shri Paramhans climbed on the top of the tank, he saw Shri Siddharth entering inside the tank. When Shri Paramhans reached the manhole of the tank, it was found that Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta and Shri Amjad Khan had fallen inside the tank and not getting any response from them, Shri Paramhans shouted so that the boiler operator Shri Sanjuji Thakor, who was on duty in the boiler shed next to the tank, ran to the tank. Shri Paramhans said that all the four laborers were lying inside the tank. Shri Sanjuji was also entered inside the tank to get the four workers out and asked Shri Paramhans to call other workers for help. So Shri Paramhans called Shri Ravi Singh Rajput, who was working in the refinery plant, for help. Shri Ravi Singh Rajput informed his shift engineer Shri Akhilesh Prajapati about the incident, so that Akhilesh Prajapati informed the fire-safety department of the factory and reached the spot. On reaching there, he checked from the manhole of the tank and found Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta, Shri Amjad Khan and Shri Sanjuji Thakor drowned in the sludge slurry

GOVERNMENT OF GUJARAT INDIA
Com. Expires on Dt. 01/08/20..
R. M. CHANDA
NOTARY

inside the tank. After which the fire-safety department employees Shri Vinesh, Shri Jayesh and others reached for help and rescued all the five workers with SCBA sets and other safety equipment. After taken out of the factory and taken to Jain Seva Samiti Hospital, Adipur for treatment through the factory's ambulance and Bolero car, where the doctor on duty declared them dead at around 02:00 hrs. after they were taken to Rambagh Government Hospital, Adipur for post-mortem.

SD/-

Stpamp : For EMAMI AGROTECH LIMITED

SD/-

Authorised Signatory

5) Details of violation of law:
The HRSCC (High Rate Solid Contaminant Clarify) Feed Tank in the ETP plant in the factory is a confined tank made of RCC slabs above the ground. Its size is approximately length-41 feet, width-28 feet, height-12 feet. The size of the man hole of the said tank is approximately length 3.5 X width 3.5 feet. Thus, this tank becomes a "Confined Space" due to its structure. While investigating the said incident in the factory, it has been found that the HRSCC (High Rate Solid Contaminant Clarity) Feed Tank of the ETP plant in the factory is a hazard to the people entering it due to its structure and the nature of the work being done in it, and it is a confined space where there is a possibility of developing hazards while working, and the sludge slurry of the factory is kept in the said tank for about 3-4 feet. From which any harmful gas can be released. Sludge sampling and workplace environment monitoring were done in the HRSCC feed tank on Dt. 17/10/2024, and the report of which revealed the presence of hydrogen sulfide gas in the said tank. Which is a dangerous gas and poses a risk to human life. The said report has been obtained.

Therefore, as per Section 36 of the Factories Act, 1948, no person shall be permitted to enter any confined space unless the gas, smoke, moisture or dust in such confined space is brought down to the permissible limit or all practicable steps are taken to

prevent the entry of such gas, smoke, moisture or dust and unless a competent person himself has duly removed such gas, smoke, moisture or dust from the confined space and has given a written certificate to the effect that the confined space is now free from such gas, smoke, moisture or dust and unless the person entering such confined space is wearing suitable artificial breathing apparatus and is wearing a belt the other end of which is properly tied to a rope in the hand of some other worker standing outside such confined space. No exemption can be given.

But on Dt. 16/10/2024, workers Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta, Shri Amjad Khan entered the factory to work inside the HRSCC tank in the ETP plant, but the occupier/manager of the factory did not bring the hydrogen sulphide gas inside the tank to the permissible limit and did not provide personal protective equipment for artificial respiration such as SCBA set (Self Contained Breathing Apparatus)

SD/-

Stpamp : For EMAMI AGROTECH LIMITED

SD/-

Authorised Signatory

were not wearing and they were not wearing any belt which is tied with a rope and the other end of which is in the hand of a worker outside the tank, no such device was provided. Thus, if all the four workers had been wearing/wearing personal protective equipment such as SCBA set (Self Contained Breathing Apparatus) to bring the hydrogen sulphide gas inside the tank to its permissible limit level and to breathe artificially and they had been wearing/wearing any belt which is tied with a rope and the other end of which is in the hand of a worker outside the tank, this accident could have been avoided. But by not providing the five workers with personal protective equipment such as SCBA sets (Self-Contained Breathing Apparatus) for artificial respiration before entering the tank/giving them entry, and by not providing them with any belt which is tied with a rope and the other end of which is in the hand of a worker outside the tank, the occupier/manager of the factory has violated the provisions of Section 36(2) of the Factories Act-1948.

NOTARY
GOVERNMENT OF GUJARAT INDIA
R M CHANDRA
Dis. JAMNAGAR
REG. NO.: NTR/286/L

6) To prevent such accidents in the future, the following arrangements should be made:

- Before employing any person in a confined space in the factory, if there is any harmful gas, it should be brought to safe limits and after checking by a competent person to prevent any noise, the work should be done only after obtaining a written confined space work permit certificate stating that the confined space is free from harmful gas.
- All workers working in the factory should be trained as per Section-111(a) of the Factories Act regarding health and safety at work from a training center/institution approved by the Chief Factory Inspector.
- From now on, the factory should install an approved type of confined space entry kit for working in such tanks in the future and install an approved type of multi-gas detector.

7) The factory owner has reported the said accident to this office through Form No.-21 on dated 16/10/2024.

8) Today, during our inspection, the factory manager of the factory, Shri Manik Pal, is present and the occupier of the factory is Shri Vijay Ramdasani. If there is any amendment or addition to this, please submit it to the office along with supporting evidence.

9) Please submit a copy of the factory's attendance sheet for the month of October-2024 and I have signed the accident register form No.-29 during the accident investigation. These documents should be preserved and presented to this office whenever required.

10) The accident in the factory place photograph Xerox documents should be kept and presented to this office whenever required.

SD/-

Stpamp : For EMAMI AGROTECH LIMITED

SD/-

Authorised Signatory

NOTARY GOVERNMENT OF GUJARAT INDIA
R. M. CHANDRA
Dist. JAMNAGAR
STATE OF GUJARAT INDIA
REG. NO.: NTR/2886/L
Com. Expires on 07/08/2027

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

FIVE RUPEES

GOVERNMENT OF GUJARAT INDIA
NOTARY
R. M. CHANDRA
Dist. JAMNAGAR
STATE OF GUJARAT
REG. NO.: NTR/286/L
Com. Expires on Dt.

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

GOVERNMENT OF GUJARAT
Com. E.
R. M. CH.
Dist. JAMN.
STATE OF GUJARAT
REG. NO.: NTR/286/L

NOTARY INDIA

11) The copy of the site panchnama, inquest panchnama and the copy of the PM report of the deceased should be preserved from the factory owner and submitted to this office whenever required.

12) You will pay the outstanding leave and salary of the deceased worker and submit the supporting evidence.

13) You will submit the supporting evidence regarding the payment of compensation and legal compensation to the deceased worker.

14) If you have any clarification regarding the violation of the law mentioned in the above remarks no. 5, you will submit it in writing to my office within 2 days. And you will immediately complete the investigation note and submit the completion report to this office.

15) You will paste the said investigation note in the Visit Book Form-31 for the Factory Inspector and inform this office that you have done so.

SD/-		SD/-
Stpamp :	For EMAMI AGROTECH LIMITED	(R.H. Solanki)
	SD/-	Factory Inspector
	Authorised Signatory	Assistant Director
	22/10/24	Industrial Safety and Health
		Authorised Signatory
		Adipur - Kutch

GOVERNMENT OF GUJARAT INDIA NOTARY Com. Expires on Dt. 01/08/2027 R. M. CHANDRA Dist. JAMNAGAR STATE OF GUJ. INDIA REG. NO.: NTR/2861

TRANSLATED TRUE COPY

R. M. CHANDRA
NOTARY
NO. 2253/26 DT.
25 APR 2026

Compared by me.

emami

emami agrotech ltd
(Incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

The Office of Dy Director,
Industrial Safety & Health,
Plot No. 66, Ward 12-B, Opp. TIMS College,
Adipur-Kutch

26/11/2024

Subject: Compliance of your Letter delivered by hand dated 22.10.2024 ("said Letter")

Dear Sir

1. We, Emami Agrotech Limited ("**Emami**"/ "**we**"/"**us**") write to you in relation to compliances made by us in pursuance of the observations in the said Letter.

2. For the sake of brevity, the contents of our earlier response dated 26.10.2024 ("**Reply dated 26.10.2024**") is not being repeated herein and the same may be read as part and parcel of the present response.

   The said Reply is annexed herewith as **Annexure A**.

3. At the outset, we reiterate that Emami holds your good office in the highest regard and is fully committed to comply with all observations made by your good office. Accordingly, from time to time we have also submitted the required documents to you, as per your instruction.

4. Furthermore, as demonstrated in our Reply dated 26.10.2024, it is evident that Emami's conduct cannot be regarded as being violative/in deviation of the provisions of the Factories Act, 1948 or any applicable statutes.

5. In pursuance of the observations in the said Letter, we state that Emami has substantially complied with the said observations. The same is evident from the statement below.

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
નાયબ નિયામક ની કચેરી
આદિપુર - કચ્છ
આવક નં. 3094
તારીખ 29/11/2024

head office: emami tower, 687 anandapur e. m. bypass 3rd floor kolkata 700107
phone: 91 33 6613 6264 tele fax: 91 33 6613 6300 e-mail: ho@emamiagrotech.com website: www.emamiagrotech.in
CIN : U24233WB2002PLC094530

emami

emami agrotech ltd
(incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

Instructions	*Steps taken in compliance*
Para 6 (a): Before any person is employed in a confined space within a factory, a competent person must verify that noxious/harmful gas in such confined space is brought within safe limits. Work in the confined space should only commence after obtaining a written confined space work permit certificate.	Emami has revised the SOP regarding confined spaces. The said SOP has been issued on 28.10.2024. In Clause 3 of the said SOP, we have incorporated safeguards as required in the observation. Additionally, in terms of the revised SOP, entry into any confined space will be permitted by Emami only after the individual has secured a written confined space work permit, which must receive final approval from the relevant HOD or Section In-charge of the responsible authority. The revised SOP dated 28.10.2024 is annexed herewith as **Annexure B**.
Para 6 (b): All workers working the factory should be given training in terms of Section 111-A of the Factories Act relating to health and safety at work, at a training centre/institute approved by the Chief Factory Inspector.	Safety trainings are integral to Emami's operations. We are conducting the training session of the workers in a phase wise manner. The training is being provided by BJ Chauhan & Associates, Adipur. BJ Chauhan & Associates is an institute recognised under Section 111-A of the Factories Act, 1948. We have already conducted training sessions for 100 workers in the first phase on 25.10.2024 and 26.10.2024.

head office: emami tower, 687 anandapur e. m. bypass 3rd floor kolkata 700107
phone: 91 33 6613 6264 tele fax: 91 33 6613 6300 e-mail: ho@emamiagrotech.com website: www.emamiagrotech.in
CIN : U24233WB2002PLC094530

emami agrotech ltd
(incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

	Further, preparations are underway to train another 100 workers in the second phase, which is slated for November 2024. Accordingly, we affirm that all workers are being trained in compliance with statutory requirements. Copies of the training certificates and purchase orders are enclosed as <u>**Annexures C and C-1**</u>, respectively. The relevant document for the November training is attached as <u>**Annexure C-2**</u>.
Para 6 (c): Factory shall install confined space entry kit of approved type, multi-gas detectors of approved type for working in such tank henceforth.	We have already placed the purchase order for approved confined space entry kits, rescue kits and multi-gas detectors. We shall install the same as soon as they are delivered to us. The installation will start from 05.12.2024 subject to receipt of the said products. In fact, we have already received the consignment of multi gas detectors. Copies of the purchase orders for the above-mentioned kits and gas detectors are annexed herewith as <u>**Annexure D**</u>.
Para 8: Submit amendment in the name of occupier, if any, along with supporting evidence.	Emami is in the process of amending the name of the occupier and the same shall be intimated to you on completion of the process.

emami agrotech ltd
(incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

	While we have attempted to submit the documents for this amendment on your online portal, we were unable to complete the process as your portal was not working.
Para 9: Submit signed copy of factory attendance sheet dated May – October , 2024.	Please note that on 22.10.2024, Emami had duly submitted copies of the factory attendance sheet for the months of May to October 2024. The same were signed by your good offices in Form no. 24 during the inspection. For completion of records, the attendance sheet is also annexed herewith as **Annexure E**.
Para 10: Preserve photo xerox documents of the incident site made in the factory and present it to the office when required.	Emami has duly preserved the photo xerox documents of the site of the accident. The requisitioned photos had already been submitted to your good office on 22.10.2024. The photos are also attached herewith as **Annexure E-1**.
Para 11: Submit and preserve Site Panchnama Report of the Inquest Panchnama and the Postmortem report of the deceased.	The Site Panchnama Report of the Inquest Panchnama and the Postmortem reports had been duly submitted to your good offices on 26.10.2024. For completion of records, the above-mentioned documents are also annexed herewith as **Annexure F**.

emami

emami agrotech ltd
(incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

Para 12: The deceased labourers will be paid outstanding leave, salary and submit the supporting evidence.	The deceased contractual workers have already been paid outstanding leave and salary in terms of Workmen's Compensation Rules, 1924. The said details were duly submitted to your good office on 22.10.2024 and 12.11.2024. A copy of the supporting documents in this regard is annexed as **Annexure-G**.
Para 13: Submit supporting evidence that compensation has been paid to the deceased labourers.	*Ad-hoc* compensation on humanitarian grounds has already been paid to the deceased contractual workers. The details of the compensation provided to the deceased workers was duly submitted to your good office on 22.10.2024 and 12.11.2024. The same is also annexed herewith as **Annexure H**.
Para 14: Submit explanation regarding the violation of law and completion of investigation note/report.	Required explanation was provided in our Reply dated 26.10.2024. As detailed therein, Emami's conduct/actions cannot be regarded as being violative/in deviation of the provisions of the Factories Act, 1948 or any applicable statutes. The Reply dated 26.10.2024 is already annexed herewith and marked **Annexure A.**

head office: emami tower, 687 anandapur e. m. bypass 3rd floor kolkata 700107
phone: 91 33 6613 6264 tele fax: 91 33 6613 6300 e-mail: ho@emamiagrotech.com website: www.emamiagrotech.in
CIN : U24233WB2002PLC094530

emami

emami agrotech ltd
(incorporated under the companies act, 1956)
plot no. 49, sipc-2, kandla, district : kutch, gujarat - 370210
phone: +91 9537838555 e-mail: works.kandla@emamiagrotech.com, website: www.emamiagrotech.in

Para 15: Inform the office that the inspection has been pasted in sample 31 of the visit book for the factory inspector.	As directed, the office has been duly informed that the inspection has been pasted in Sample 31 of the visit book for the factory inspector. The requisite document is annexed herewith and marked as **Annexure I**.

In addition to the above and as noted in Para 7 of the said Letter, Emami has also duly complied with the reporting requirements under law and submitted the incident report to your good office through Form 21 on 16.10.2024.

6. Please note that this letter is issued without prejudice to any other right and claim that Emami has under equity or under applicable law and should in no manner be construed / deemed as a waiver of any such rights / claims / remedies.

7. We hope that this response suitably addresses all the compliances requested by you.

Thanking You,
Yours Sincerely,

Mainak Pal.

EMAMI AGROTECH LIMITED Kandla

Authorised Signatory

મહેરબાન ફર્સ્ટક્લાસ જ્યુડીશીયલ મેજિસ્ટ્રેટ સાહેબની કોર્ટ, ગાંધીધામ-કચ્છ

ફોજદારી કેસ નં- ૨૪૪/૨૦૨૪
તારીખ - ૨૪/૧૦/૨૦૨૪

ફરિયાદી- નામદાર સરકારશ્રી તરફે શ્રી આર.એચ સોલંકી,
કારખાનાના નિરીક્ષક અને મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,
આદિપુર-કચ્છ

વિરૂદ્ધ

આરોપી- **Mr. MAINAK PAL (મેનેજર)**
ઘરનું સરનામું:-
House No.19, Rajvi Residency, Kandla Air Port Road,
Varsamedi, Ta-Anjar, Kutch-370110

કારખાનાનુ નામ અને સરનામુ.
Emami Agrotech Limited
PLOT - 49, SIPC, KANDLA,
TA.GANDHIDHAM,DIST.KUTCH

વિષય- કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬(૨) હેઠળની જોગવાઇના ભંગ અંગે

(૧) આ કેસના ફરીયાદી શ્રી આર.એચ.સોલંકી કે જેઓ કારખાનાધારા-૧૯૪૮ ની કલમ-૮ હેઠળ કારખાના નિરીક્ષક અને મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, આદિપુર-કચ્છ તરીકે નિમાયેલા છે અને તે જાહેર સેવક છે. તેમની નમ્ર અરજ છે કે,

(૨) આ કેસના આરોપી Mr. MAINAK PAL કારખાના Emami Agrotech Limited PLOT - 49, SIPC, KANDLA, TA.GANDHIDHAM, DIST.KUTCH સ્થળે આવેલ કારખાનાના મેનેજર છે સદરહુ કારખાનુ કારખાના ધારાની કલમ-૨(એમ)(૧) હેઠળ નોંધાયેલ કારખાનું છે.

(૩) કારખાના Emami Agrotech Limited PLOT - 49, SIPC, KANDLA, TA.GANDHIDHAM, DIST.KUTCH માં તા.-૧૫/૧૦/૨૦૨૪ ની મોડી રાત્રે આશરે 00:30 કલાકે (તા.-૧૬/૧૦/૨૦૨૪ નાં) કારખાનાનાં ઈટીપી ડીપાર્ટમેન્ટમાં શ્રમયોગી શ્રી આશિષ કુમાર-ઉ.વ.આ.-૨૪, શ્રી સિધ્ધાર્થ તિવારી-ઉ.વ.આ.-૨૯, શ્રી અહમદ ખાન-ઉ.વ.આ.-૩૧, શ્રી ઠાકોર સંજુજી-ઉ.વ.આ.-૨૯ અને શ્રી આશિષ ગુપ્તા-ઉ.વ.આ.-૩૧ ને નડેલ પ્રાણઘાતક અકસ્માત સંદર્ભે તપાસ અર્થે તા.-૧૬/૧૦/૨૦૨૪ ના પ્રાથમિક તપાસ અર્થે નીચે સહી કરનાર સાથે શ્રી એસ.આર.ઓઝા, મદદનિશ નિયામક, ઔ.સ.અને સ્વા., આદિપુર-કચ્છ મુલાકાત લીધી તથા તા.-૧૭/૧૦/૨૦૨૪ નાં રોજ સદરહું કારખાનામાં રહેલ ઈટીપી વિભાગમાં રહેલ HRSCC ફીડ ટેંકમાં સ્લજ સેમ્પલિંગ તથા વર્ક પ્લેસ એન્વાયરમેન્ટ મોનીટરીંગ માટે શ્રી એ.પિ.જાલા, ઔ.સ.અને સ્વા. અધિકારી, આદિપુર-કચ્છ અને શ્રી સોહાર્દ રાવત, ડેપ્યુટી મેનેજર, ફાયર અને સેફટી, IFFCO, કંડલાએ મુલાકાત લીધી તથા તા.-૧૮/૧૦/૨૦૨૪ નાં રોજ કારખાનાનાં શ્રમયોગી શ્રી પરમહંસ રામ-હેલ્પર અને શ્રી રવિ સિંઘ રાજપુત-સિનિયર ઓપરેટરનાં નિવેદન અર્થે શ્રી એસ.આર.ઓઝા.મદદનિશ નિયામક, ઔ.સ.અને સ્વા અને શ્રી એ.પિ.જાલા, ઔ.સ.અને સ્વા. અધિકારી સાથે નીચે સહી કરનારે કારખાનાની મુલાકાત લીધી તથા તા:૨૨/૧૦/૨૦૨૪ના રોજ શ્રી એચ.એસ.પટેલ, સંયુક્ત નિયામકશ્રી, ઔ.સ.અને સ્વા.-સૌરાષ્ટ્ર કચ્છ રીજીયન, રાજકોટ સાથે નીચે સહી કરનારે મુલાકાત લીધી.

(૪) **કારખાનાની વિગત:**

ઉક્ત કારખાનાનુ લાયસન્સ નંબર-૪૩૫૦૭૯ છે કે જે ૧૦૦૦ શ્રમયોગી તથા ૫૦૦૦ થી વધુ હો.પા. માટે, વર્ષ-2030 સુધી તાજો કરાવેલ છે તથા ફોર્મ નં.૩-એ મુજબ કારખાનાના મેનેજર Mr. MAINAK PAL છે. કારખાનામાં કાચુ પામ ઓઇલ, કાચુ સોયા ઓઈલ વગેરેનો કાચા માલ તરીકે ઉપયોગ કરીને હાઈડ્રોજીનેશન પ્લાન્ટ, બોઈલર, ઈટીપી પ્લાન્ટ, પ્રેસ મશીન , પેકીંગ મશીન વગેરે મશીનરીની મદદથી રીફાઈન્ડ પામ ઓઈલ, રીફાઈન્ડ સોયા ઓઇલ, ફેટી એસિડ વગેરે જેવા પદાર્થ બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. જે કારખાના ધારા-૧૯૪૮ ની કલમ ૨(કે) મુજબની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે જે અન્વયે આ કારખાનુ કારખાનાધારાની કલમ-૨(એમ)(૧) હેઠળ નોંધાયેલ છે.

ની કલમ ૨(કે) મુજબની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે જે અન્વયે આ કારખાનુ કારખાનાધારાની કલમ-૨(એમ)(૧) હેઠળ નોંધાયેલ છે.

(૫) **અકસ્માતની વિગત:**

સદરહું કારખાનામાં તા.-૧૪/૧૦/૨૦૨૪ના રોજ થી મેઈનટેનન્સની કામગીરી અર્થે પ્લાન્ટ શટડાઉન હેઠળ હતો. તા.-૧૫/૧૦/૨૦૨૪ નાં રોજ શ્રમયોગી શ્રી આશિષ કુમાર- ઈટીપી ઓપરેટર, શ્રી સિધ્ધાર્થ તિવારી- સુપરવાઈઝર, શ્રી અમજદ ખાન- ઈટીપી ઓપરેટર, શ્રી આશિષ ગુપ્તા- હેલ્પર, શ્રી ઠાકોર સંજુજી- બોઈલર ઓપરેટર, શ્રી પરમહંસ રામ- હેલ્પર, શ્રી રવિ સિંઘ રાજપુત- સિનિયર ઓપરેટર તથા અન્ય શ્રમયોગીઓ રાત્રી પાળીમાં પોતાની રોજિંદી કામગીરી કરવાં આવેલ. ઈટીપી પ્લાન્ટમાં આવેલ HRSCC (High Rate Solid Contaminant Clarify) Feed Tank આરસીસી સ્લેબની બનાવટની જમીનથી ઉપર આવેલ બંધિયાર ટેંક છે.જેની સાઈઝ આશરે લંબાઈ-૪૧ ફુટ, પહોળાઈ-૨૮ ફુટ, ઉંચાઈ-૧૨ ફુટ છે. સદરહું ટેંકમાં રહેલ એફ્લ્યુઅન્ટને ડ્રેઈન કરવાની કામગીરી હાથ ધરેલ હતી. કારખાનામાં શ્રમયોગી શ્રી પરમહંસને શ્રી અમજદ ખાને સદરહું ટેંકનાં બોટમમાં રહેલ વાલ્વને પાઈપમાં ફીટ કરીને ટેંકમાં રહેલ સ્લજ સ્લરીને સ્લજ પીટમાં ટ્રાન્સફર કરવાનું કહ્યું હતું. ત્યારબાદ સદરહું ફીટીંગની પ્રકીયા પુર્ણ થયાં બાદ ટ્રાન્સફરની પ્રોસેસ ચાલુ કરેલ હતું , આશરે રાત્રે ૧૧:૪૫ કલાકે સદરહું ટ્રાન્સફરની પ્રોસેસમાં પ્રેશર ઘટી જતાં સ્લજ ટ્રાન્સફર અટકી ગયેલ. જેથી શ્રી અમજદ ખાન તેમના સાથી શ્રમયોગીઓ શ્રી પરમહંસ, શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા સાથે સદરહું ટેંક પાસે પહોચેલ. શ્રી અમજદ ખાનએ શ્રી પરમહંસને ટેંકમાં રહેલ સ્લજ સ્લરીનું લેવલ ચેક કરવાં માટે ટેંકની ઉપર જવાં માટે જણાવેલ. જેથી ઉપરોકત તમામ શ્રમયોગીઓ સદરહું ટેંક ઉપર ચડેલ. ત્યારબાદ શ્રી પરમહંસ લેવલ ચેક કરવાં માટે વાઈપર લઈ ટેંકનાં મેન હોલ(સાઈઝ આશરે ૩.૫ X ૩.૫ ફુટ) દ્વારા ટેંકની અંદર ઉતરેલ હતાં. શ્રમયોગીશ્રી પરમહંસને ટેંકની અંદર રહેલ સ્લજ સ્લરીનું લેવલ ચેક કરતાં આશરે ૩-૪ ફુટ હોવાનુ માલુમ પડેલ તથા આ સમયે સ્લજ સ્લરીમાથી ઉત્પન્ન થતા ગેસનાં કારણે શ્વાસ લેવામાં તકલીફ થતાં તેઓ તુરંત ટેંકની બહાર આવી ગયેલ બહાર આવ્યા બાદ શ્રી અમજદએ શ્રમયોગીશ્રી પરમહંસને ડ્રેનેજ પાઈપનું ફીટીંગ ચેક કરવાં ટેંકની નીચે ઉતરવા કહેલ ત્યારે શ્રમયોગી શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા અને શ્રી અમજદ ખાન ટેંકની અંદર જવાની વાતચીત કરી રહ્યાં હતાં. આશરે ૦૦:૧૫ કલાકે (તા.-૧૬/૧૦/૨૦૨૪ નાં) શ્રી સિધ્ધાર્થએ શ્રી પરમહંસને બુમો પાડીને ટેંકની ઉપર બોલાવેલ.જેથી શ્રી પરમહંસ ટેંકની ઉપર ચડેલ ત્યારે તેઓએ શ્રી સિધ્ધાર્થને ટેંકની અંદર પ્રવેશતાં જોયેલ. જ્યારે શ્રી પરમહંસ ટેંકનાં મેનહોલ પાસે પહોચેલ ત્યારે શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા અને શ્રી અમજદ ખાન ટેંકની અંદર પડી ગયેલ હોવાનું માલૂમ પડેલ અને તેઓ તરફથી કોઈ પ્રતિસાદ ન મળતાં શ્રી પરમહંસે બુમો પાડેલ. જેથી સદરહું ટેંકની બાજુમાં આવેલ બોઈલર શેડમાં ફરજ બજાવતાં બોઈલર ઓપરેટર શ્રી સંજુજી ઠાકોર ટેંક ઉપર દોડી આવેલ. શ્રી પરમહંસએ ટેન્કની અંદર ચારેય શ્રમયોગીઓ પડેલ હોવાનું જણાવતા , શ્રી સંજુજી પણ ટેંકની અંદર રહેલ ચારેય શ્રમયોગીઓને બહાર કાઢવાં માટે ટેંકની અંદર પ્રવેશ કરેલ અને શ્રી પરમહંસને અન્ય શ્રમયોગીઓને મદદ માટે બોલાવવાં કહેલ. જેથી શ્રી પરમહંસ રીફાઈનરી પ્લાનટમાં કામ કરી રહેલ શ્રી રવિ સિંઘ રાજપુતને મદદ માટે બોલાવેલ. શ્રી રવિ સિંઘ રાજપુતે સદરહું બનાવની જાણ તેઓનાં શિફ્ટ એન્જીનિયર શ્રી અખિલેશ પ્રજાપતિને કરેલ. જેથી અખિલેશ પ્રજાપતિએ કારખાનાનાં ફાયર-સેફ્ટી વિભાગને જાણ કરેલ અને બનાવ સ્થળે તેઓ પહોચેલ. જ્યાં પહોચતાં તેઓએ ટેંકનાં મેનહોલ પાસેથી તપાસ કરતાં ટેંકની અંદર રહેલ સ્લજ સ્લરીમાં શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા, શ્રી અમજદ ખાન અને શ્રી સંજુજી ઠાકોર ટેંકમાં ડુબેલ માલુમ પડેલ. જે બાદ ફાયર-સેફ્ટી વિભાગનાં કર્મચારીઓ શ્રી વિનેશ, શ્રી જયેશ તથા અન્ય મદદ માટે પહોંચી ગયેલ અને પાંચેય શ્રમયોગીઓને SCBA સેટ તથા અન્ય સુરક્ષાના સાધનો વડે ટેંકમાથી બહાર કાઢીને કારખાનાની એમબ્યુલન્સ અને બોલેરો કાર મારફત સારવાર અર્થે જૈન સેવા સમિતિ હોસ્પિટલ, આદિપુર ખાતે લઈ ગયેલ.જ્યાં ફરજ પરનાં તબીબે તેઓને આશરે ૦૨:૦૦ કલાકે મૃત જાહેર કરેલ.ત્યારબાદ પી.એમ. અર્થે રામબાગ સરકારી હોસ્પિટલ, આદિપુર ખાતે લઈ ગયેલ.

(૬) **ગુન્હાની વિગત:**

કારખાનામાં ઈટીપી પ્લાન્ટમાં આવેલ HRSCC (High Rate Solid Contaminant Clarify) Feed Tank આરસીસી સ્લેબની બનાવટની જમીનથી ઉપર આવેલ બંધિયાર ટેંક છે.જેની સાઈઝ આશરે લંબાઈ-૪૧ ફુટ, પહોળાઈ-૨૮ ફુટ, ઉંચાઈ-૧૨ ફુટ છે. સદરહુ ટેંકનાં મેન હોલની સાઈઝ આશરે લંબાઈ ૩.૫ X પહોળાઇ ૩.૫ ફુટ છે. આમ આ ટેંકએ તેની રચનાને કારણે " Confined Space" (બંધિયાર જગ્યા) બને છે.કારખાનામાં સદરહું બનાવના સંદર્ભે તપાસ કરતા જાણવા મળેલ છે કે, કારખાનામાં રહેલ ઈટીપી પ્લાન્ટની HRSCC (High Rate Solid Contaminant Clarify) Feed Tank તે તેની રચનાને કારણે અને તેમાં કરાતાં કામનાં સ્વરૂપનાં સંબંધે, તેમાં કામ કરવાં માટે પ્રવેશતી જગ્યાઓ માટે જોખમરૂપ છે અને કામ કરતી વખતે જોખમો વિકસવાની શક્યતા હોય તેવી બંધિયાર જગ્યાં છે તથા સદરહું ટેંકમાં કારખાનાની સ્લજ સ્લરી આશરે ૩-૪ ફુટ રહેલી હોય છે. જેમાથી કોઈ નુકશાનકારક ગેસ નીકળી શકે છે. તા.-૧૭/૧૦/૨૦૨૪ નાં રોજ HRSCC ફીડ ટેંકમાં સ્લજ સેમ્પલિંગ તથા વર્ક પ્લેસ એન્વાયરમેન્ટ મોનીટરીંગ કરેલ જેનાં રીપોર્ટ જોતાં સદરહું ટેંકમાં હાઈડ્રોજન સલ્ફાઈડ ગેસની હાજરી જણાય આવેલ છે. જે જોખમકારક ગેસ હોય માનવજીંદગીને જાનનું જોખમ રહેલ છે. સદરહું રીપોર્ટ મેળવેલ છે.

આથી કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬ વાંચતા તેના પેરા-૨ મુજબ જ્યાં સુધી કોઈ વ્યક્તિને આવી કન્ફાઈન્ડ સ્પેસ (બંધિયાર જગ્યા) માંના ગેસ, ધુમાડા, ભેજ અથવા ધુળને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં ન આવે અથવા આવા ગેસ, ધુમાડા, ભેજ અથવા ધુળને અંદર આવતા રોકવા માટેના તમામ વ્યવહારીક પગલા લેવામાં ન આવે તેમજ જ્યાં સુધી કોમ્પીટન્ટ પર્સન (સક્ષમ વ્યક્તિ) એ પોતે આવા ગેસ, ધુમાડા, ભેજ ધુળને યોગ્ય રીતે બંધિયાર જગ્યામાંથી દુર કરાયા બાદ તે બંધિયાર જગ્યા હવે તેનાથી મુકત થયેલ છે તે મતલબનું લેખિત પ્રમાણપત્ર ન આપેલ હોય તેમજ જ્યાં સુધી આવી બંધિયાર જગ્યામાં પ્રવેશ કરતી વ્યક્તિને યોગ્ય કૃત્રિમ રીતે શ્વાસ લેવાના સાધનો પહેરેલ ન હોય તથા જેનો બીજો છેડો આવી બંધીયાર જગ્યાની બહાર ઉભેલ કોઈ અન્ય શ્રમયોગીના હાથમાં હોય તેવા દોરડાને બરોબર રીતે બાંધેલ ન હોય તેવો બેલ્ટ (પટ્ટો) પહેર્યો ન હોય ત્યાં સુધી આવી બંધિયાર જગ્યામાં દાખલ થવાનું ફરમાવી શકાય નહી/તેને દાખલ થવાની છુટ આપી શકાય નહી.

પરંતુ તા.-૧૬/૧૦/૨૦૨૪ નાં રોજ શ્રમયોગી શ્રી આશિષ કુમાર, શ્રી સિધ્ધાર્થ તિવારી, શ્રી આશિષ ગુપ્તા, શ્રી અમજદ ખાન કારખાનામાં ઈટીપી પ્લાન્ટમાં આવેલ HRSCC ટેંકની અંદર કામ કરવાં પ્રવેશેલ. પરંતુ કારખાનાના વ્યવસ્થાપકશ્રી દ્વારા ટેંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં ન આવેલ તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે SCBA સેટ (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપ્રેટસ) પહેરેલ ન હતા તથા તેઓએ એવો કોઈ બેલ્ટ પેહેરેલ ન હતો કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોય તેવા કોઇ સાધન આપેલ ન હતા.આમ,ચારેય શ્રમયોગીઓને ટેંકની અંદર દાખલ થતા અગાઉ/પ્રવેશ આપતા અગાઉ અને શ્રી સંજુજીને બચાવ કાર્ય માટે ટેંકમાં ઉતરતા પહેલા જો ટેંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે SCBA સેટ (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપ્રેટસ) પહેરેલ / પહેરાવેલ હોત તથા તેઓએ એવો કોઈ બેલ્ટ પેહેરેલ / પહેરાવેલ હોત કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોત તો આ અકસ્માત નિવારી શકાયો હોત. પરંતુ પાંચેય શ્રમયોગીઓને ટેંકની અંદર દાખલ થતા અગાઉ/પ્રવેશ આપતા અગાઉ ટેંકની અંદર રહેલ હાઈડ્રોજન સલ્ફાઈડ ગેસને તેની પરવાનગી પાત્ર મર્યાદાના સ્તર સુધી લાવવામાં તથા કૃત્રિમ રીતે શ્વાસ લેવા માટેના અંગત રક્ષણાત્મક સાધનો જેવા કે SCBA સેટ (સેલ્ફ કન્ટેન્ડ બ્રીધીંગ એપ્રેટસ) ન પહેરાવીને તથા તેઓને એવો કોઈ બેલ્ટ નહિ આપેલ કે જેને દોરડા વડે બાંધેલો હોય અને તેનો બીજો છેડો ટેંકની બહાર કોઈ શ્રમયોગીના હાથમાં હોય તેવા સાધનો નહિ આપીને / આવી જોગવાઈ નહિ કરીને કારખાનાના વ્યવસ્થાપકશ્રીએ **કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬(૧)** ની જોગવાઈઓનો ભંગ કરેલ છે.

(૭) **શિક્ષા**-

આરોપીએ **કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬(૧)** નો શિક્ષાપાત્ર ગુન્હો કરેલ છે. જે ભંગ બદલ કારખાનાધારા ૧૯૪૮ની કલમ-૯૨ હેઠળ એક લાખ રૂપિયા સુધીના દંડ અથવા બે વર્ષની મુદત સુધીની કેદની અથવા બન્ને સજાને પાત્ર થાય તેવો ગુન્હો કરેલ છે આરોપીને ઉપરોક્ત ગુન્હા બદલ ન્યાયના હિતમાં યોગ્ય શિક્ષા ફરમાવવા ફરીયાદીની નામદાર કોર્ટને નમ્ર અરજ છે

(૮) આ કામના ફરીયાદી કારખાનાધારા ૧૯૪૮ની કલમ-૮(૭) તથા ભારતીય ન્યાય સંહિતાની કલમ ૨(૨૮) અનુસાર જાહેર સેવક છે. તેઓની ફરજમાં ક્ષેત્રીય કામગીરી તથા અન્ય કોર્ટમાં હાજરી આપવાની થાતી હોઇ નામદાર કોર્ટ સમક્ષ તમામ મુદતમાં હાજરી આપવામાંથી મુક્તિ આપવા નમ્ર અરજ છે.

(૯) આ કામના ફરીયાદી કેસની સુનવણી વખતે કે જુબાની માટે કે સાક્ષી સાહેદો તપાસ સમયે સમન્સ બજયેથી હાજર રહેવાની ખાતરી આપે છે.

(૧૦) સાક્ષી:

(૧) ફરિયાદી પોતે હાજર રહેશે.
(૨) શ્રી એસ.આર ઓઝા, મદદનીશ નિયામક,ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, આદિપુર
(૩) શ્રી એ.પી જાલા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, આદિપુર
(૪) શ્રમયોગીશ્રી પરમહંસ રામ – હેલ્પર
(૫) શ્રમયોગીશ્રી રવિસિંઘ રાજપુત – સિનિયર ઓપરેટર
(૬) જરૂર પડ્યે અન્ય સાક્ષીઓ રજૂ કરવામાં આવશે.

(૧૧) દસ્તાવેજી પુરાવાની યાદી (બિડાણો):

(૧) અકસ્માતની જાણ કર્યાનો રિપોર્ટ ફોર્મ નં-૨૧ – અસલ
(૨) કારખાનામાં થયેલ અકસ્માતની તપાસનોંધ – અસલ
(૩) શ્રમયોગીશ્રી પરમહંસ રામનુ નિવેદન – અસલ
(૪) શ્રમયોગીશ્રી રવિસિંઘ રાજપુતનુ નિવેદન – અસલ
(૫) શ્રમયોગીશ્રી પરમહંસ રામના આધારકાર્ડની નકલ
(૬) શ્રમયોગીશ્રી રવિસિંઘ રાજપુતના આધારકાર્ડની નકલ
(૭) મૃતક શ્રમયોગીશ્રી આશિષ કુમારના આધારકાર્ડની નકલ
(૮) મૃતક શ્રમયોગીશ્રી સિધ્ધાર્થ તિવારીના આધારકાર્ડની નકલ
(૯) મૃતક શ્રમયોગીશ્રી સંજુજી ઠાકોરના આધારકાર્ડની નકલ
(૧૦) મૃતક શ્રમયોગીશ્રી અમઝદ ખાનના આધારકાર્ડની નકલ
(૧૧) મૃતક શ્રમયોગીશ્રી આશિષ ગુપ્તાના આધારકાર્ડની નકલ
(૧૨) કારખાનાનુ અકસ્માત રજિસ્ટર ફોર્મ નં-૨૯ ની નકલ
(૧૩) કારખાનાના શ્રમયોગીઓની હાજરી દર્શાવતુ હાજરીપત્રકની નકલ
(૧૪) ઇન્કવેસ્ટ પંચનામાની નકલ
(૧૫) પી .એમ .રિપોર્ટની નકલ
(૧૬) અકસ્માત સ્થળના ફોટોગ્રાફ્સ
(૧૭) ગુજરત કારખાનાના નિયમ હેઠળના ફોર્મ નં.૩-એ ની નકલ
(૧૮) સેમ્પલ લેવા બાબતના પત્રની નકલ
(૧૯) સેમ્પલનુ રોજકામ – અસલ
(૨૦) સેમ્પલના રિપોર્ટની નકલ
(૨૧) કારખાના ધારા-૧૯૪૮ ની કલમ-૩૬(૨) ની નકલ
(૨૨) કારખાના ધારા-૧૯૪૮ ની કલમ-૯૨ ની નકલ

સ્થળ- આદિપુર
તા. ૨૪/10/2025

(આર.એચ સોલંકી)
કારખાના નિરીક્ષક અને મદદનીશ નિયામક,
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય
આદિપુર-કચ્છ

Honorable Court of the First Class Judicial Magistrate,

Gandhidham-Kutch

Criminal Case No.-244/2024

Date - 24/10/2024

Complainant- on behalf of Government Shri R.H. Solanki, Inspector of Factory and Assistant Director, Industrial Safety and Health, Adipur-Kutch

Against

Accused- Shri MAINAK PAL (Manager)

House Address-

House No. 19. Rajvi Residency, Kandla Air Port Road, Varsamedi, Ta-Anjar, Kutch-370110

Name and address of the factory.

Emami Agrotech Limited

PLOT-49, SIPC, KANDLA, TA GANDHIDHAM DIST KUTCH

Subject- Regarding the violation of the provisions of Section-36(2) of the Factories Act-1948.

(1) The complainant in this case, Shri R.H. Solanki, who is appointed as Factory Inspector and Assistant Director, Industrial Safety and Health, Adipur-Kutch under Section-8 of the Factories Act-1948 and is a public servant. It is his humble request that,

(2) The accused in this case, Shri MAINAK PAL is the manager of the factory Emami Agrotech Limited which is situated at the place PLOT-49, SIPC, KANDLA, TA GANDHIDHAM, DIST.KUTCH, the said factory being a factory registered under Section-2(M)(1) of the Factories Act.

NOTARY GOVERNMENT OF GUJARAT INDIA
Com. Expires on Dt. 01/08/2027
R. M. CHANDRA
REG. NO. NTR/286/L

(3)Factory Emami Agrotech Limited PLOT-49, SIPC, KANDLA, TA GANDHIDHAM, DIST KUTCH on Dt.15/10/2024 at about 00:30 hrs (Dt. 16/10/2024) in the ETP department of the factory, Shri Ashish Kumar-AGE-24, Shri Siddharth Tiwari-AGE-29, Shri Ahmed Khan-AGE-31, Shri Thakor Sanjuji-AGE-29 and Shri Ashish Gupta AGE-31 met with the undersigned on Dt. 16/10/2024 for preliminary investigation regarding the fatal accident that occurred in the factory. Shri S.R. Oza, Assistant Director, I.S. and H., Adipur-Kutch met with the undersigned on Dt.16/10/2024 for preliminary investigation and on Dt. 17/10/2024 in the said factory. For sludge sampling and workplace environment monitoring in HRSCC feed tank in ETP section, Shri A.P. Jala, I.S. AND H. Officer, Adipur-Kutch and Shri Sohard Rawat, Deputy Manager, Fire & Safety, IFFCO, Kandla visited and on Dt. 18/10/2024, the undersigned along with Shri S.R. Oza, Assistant Director, I.S. AND H. and Shri A.P. Jala, I.S. AND H. Officer visited the factory and on Dt. 22/10/2024, the undersigned visited with Shri H.S. Patel, Joint Director, I.S. AND H. -Saurashtra Kutch Region Rajkot.

(4)Factory Details:

The license number of the said factory is 43579 which is renewed till 2030 for 1000 workers and more than 5000 employees and as per Form No. 3-A the manager of the factory is Shri MAINAK PAL. In the factory, using crude palm oil, crude sawdust oil etc. as raw material, the production process is done to make refined palm oil, refined sawdust oil, fatty acid etc. with the help of machinery like hydrogenation plant, boiler ETP plant, press machine, grinding machine etc. The production process is done as per section 2(k) of the Factories Act-1948 under which this factory is registered under section-2(m)(1) of the Factories Act.

The production process is carried out as per Section 2(k) of the Factories Act, under which this factory is registered under Section-2(m) (1) of the Factories Act.

(5)Details of Accident:

NOTARY Com. Expires on Dt. 01/08/2027 R. M. CHANDRA DIST. JAMNAGAR STATE OF GUJARAT-INDIA REG. NO.: NTR/286/L GOVERNMENT OF GUJARAT INDIA

The said factory was under plant shutdown for maintenance work from Dt. 14/10/2024. On Dt. 15/10/2024, the workers Shri Ashish Kumar- ETP Operator, Shri Siddharth Tiwari- Supervisor, Shri Amjad Khan- ETP Operator, Shri Ashish Gupta- Helper, Shri Thakor Sanjuji- Boiler Operator, Shri Paramhans Ram- Helper, Shri Ravi Singh Rajput. Senior Operator and other workers came to do their daily work in the night shift. The HRSCC (High Rate Solid Contaminant Clarity) Feed Tank in the ETP plant is a closed tank made of RCC slabs above the ground. Its size is approximately length-41 feet, width-28 feet, height-12 feet. The work of draining the effluent in the said tank was undertaken. Shri Paramhans, a worker in the factory, was asked by Shri Amjad Khan to fit the valve at the bottom of the said tank into the pipe and transfer the sludge slurry in the tank to the sludge pit. After the completion of the said fitting process, the transfer process was started. At around 11:45 pm, the sludge transfer stopped due to pressure drop in the said transfer process. Therefore, Shri Amjad Khan along with his fellow workers Shri Paramhans, Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta reached the said tank. Shri Amjad Khan asked Shri Paramhans to go up the tank to check the level of sludge slurry in the tank. Therefore, all the above workers climbed up on the said tank. After that, Shri Paramhans took a wiper and went inside the tank through the manhole (size approximately 3.5 X 3.5 feet) of the tank to check the level. Shramyogi Shri Paramhansa checked the level of sludge slurry inside the tank and found it to be about 3-4 feet. At this time, due to difficulty in breathing due to the gas generated from the sludge slurry, he immediately went outside the tank. After coming out, Shri Amjad asked Shramyogi Shri Paramhans to go down the tank to check the fitting of the drainage pipe. When Shramyogi Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta and Shri Amjad Khan were discussing going inside the tank. At about 00:15 hrs (dated 16/10/2024), Shri Siddharth shouted to Shri Paramhans and called him to the top of the tank. When Shri Paramhans climbed on the top of the tank, they saw Shri Siddharth entering the tank. When Shri Paramhans reached the manhole of the tank, he found that Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta and Shri Amjad Khan had fallen inside the tank and not getting any response from them, Shri Paramhans shouted. So, the boiler operator Shri Sanjuji Thakor, who was on duty in the boiler shed next to the tank, ran to the tank. Shri Paramhans informed that all the four workers were fallen inside the tank, Shri Sanjuji also entered in the tank to take

out the four workers inside the tank and asked Shri Paramhans to call other workers for help. So, Shri Paramhans called Shri Ravi Singh Rajput, who was working in the refinery plant, for help. Shri Ravi Singh Rajput informed his shift engineer Shri Akhilesh Prajapati about the incident. So Akhilesh Prajapati informed the fire safety department of the factory and reached the spot. On reaching there, he checked near the manhole of the tank and found Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta, Shri Amjad Khan and Shri Sanjuji Thakor submerged in the sludge slurry inside the tank. After which the employees of the fire safety department Shri Vinesh, Shri Jayesh and others reached for help and took all the five workers out of the tank with SCBA sets and other safety equipment and took them to Jain Seva Samiti Hospital, Adipur for treatment through the factory's ambulance and Bolero car where the doctor on duty declared them dead at around 02:00 hrs. After that they were taken to Rambagh Government Hospital, Adipur for P.M.

(6)Details of the crime:

The HRSCC (High Rate Solid Contaminant Clarify) Feed Tank in the ETP plant in the factory is an above ground enclosed tank made of RCC slab. Its size is approximately length-41 feet, width-28 feet, height-12 feet. The size of the manhole of the said tank is approximately length 3.5 x width 3.5 feet. Thus, this tank is a "Confined Space" due to its structure. While investigating the said incident in the factory, it has been found that the HRSCC (High Rate Solid Contaminant Clarity) Feed Tank of the ETP plant in the factory is a hazard to those entering it for work due to its structure and the nature of the work being done in it. It is a confined space where there is a possibility of hazards developing while working and the sludge slurry of the factory is about 3-4 feet deep in the said tank. From which any harmful gas can be released. On Dt. 17/10/2024, sludge sampling and workplace environment monitoring were done in the HRSCC feed tank, the report of which revealed the presence of hydrogen sulfide gas in the said tank, which is a dangerous gas and poses a risk to human life. The said report has been obtained.

NOTARY GOVERNMENT OF GUJARAT INDIA REG. NO.: NTR/286/L

Therefore, as per Section 36 of the Factories Act, 1948, no person may be prohibited from entering such confined space unless the gas, smoke, moisture or dust in such confined space is brought down to the permissible limit or all practicable steps are taken to prevent the entry of such gas, smoke, moisture or dust and unless a competent person himself has duly removed such gas, smoke, moisture or dust from the confined space and has given a written certificate to the effect that the confined space is now free from such gas, smoke, moisture or dust and unless the person entering such confined space is wearing suitable artificial breathing apparatus and is wearing a belt, the other end of which is not properly tied to a rope in the hand of any other worker standing outside such confined space No/He cannot be allowed to enter.

But on Dt. 16/10/2024, workers Shri Ashish Kumar, Shri Siddharth Tiwari, Shri Ashish Gupta, Shri Amjad Khan entered the HRSCC tank in the ETP plant in the factory to work, but the factory manager did not bring the hydrogen sulfide gas inside the tank to its permissible limit level and did not wear personal protective equipment for artificial breathing such as SCBA set (Self Contained Breathing Apparatus) and did not wear any belt which is tied with a rope and the other end of which is in the hand of a worker outside the tank. Thus, before entering/giving entry to all four workers inside the tank and before Shri Sambhuji went down into the tank for rescue work, if the hydrogen sulfide gas inside the tank this accident could have been avoided if the gas had been brought down to its permissible limit and if they had been provided with personal protective equipment such as SCBA set (Self Contained Breathing Apparatus) for artificial respiration and if they had been provided with a belt which is tied with a rope and the other end of which was in the hand of a worker outside the tank. But by not providing the five workers with personal protective equipment such as SCBA set (Self Contained Breathing Apparatus) for artificial respiration before entering the tank and by not providing them with any belt which is tied with a rope and the other end of which was in the hand of a worker outside the tank, the factory manager has violated Section 36(2) of the Factories Act, 1948. The provisions of the Act have been violated.

(7)Punishment-

The accused has committed an offence punishable under Section 36(2) of the Factories Act, 1948. For which offence, he has

committed an offence punishable under Section 92 of the Factories Act, 1948 with a fine which may extend to one lakh rupees or with imprisonment for a term which may extend to two years or both. The complainant humbly requests the Honorable Court to impose appropriate punishment on the accused for the above offence in the interest of justice.

(8)The complainant in this case is a public servant as per Section 8(7) of the Factories Act, 1948 and Section 2(28) of the Indian Judicial Code. As his duty includes field work and attendance in other courts, it is humbly requested to exempt him from attending the Hon'ble Court for all the periods.

(9)The complainant in this case undertakes to be present at the hearing of the case or for giving evidence or for examination of witnesses from the time of summons.

(10) Witnesses:

(1)The complainant himself shall be present.
(2)Shri S.R. Oza, Assistant Director, Industrial Safety and Health, Adipur
(3)Shri A.P. Jala, Industrial Safety and Health Officer, Adipur
(4)Shramyogi Shri Paramhans Ram – Helper
(5)Shramyogi Shri Ravishind Rajput - Senior Operator
(6)Other witnesses will be produced as and when required.

(11) List of documentary evidence (enclosures):

(1) Accident report form no. 21 – original
(2) Factory accident investigation report - original
(3) Statement of Shramyogi Shri Paramhans Ram - original
(4) Statement of Shramyogi Shri Ravisingh Rajput - original
(5) Copy of Aadhar card of Shramyogi Shri Paramhans Ram

NOTARY
R. M. CHANDRA
Dist. JAMNAGAR
STATE OF GUJARAT INDIA
REG. NO.: NTR/2861
GOVERNMENT OF GUJARAT INDIA

(6) Copy of Aadhar card of Shramyogi Shri Ravisingh Rajput

(7) Copy of Aadhar card of deceased Shramyogi Shri Ashish Kumar

(8) Copy of Aadhar card of deceased Shramyogi Shri Siddharth Tiwari

(9) Copy of Aadhar card of deceased Shramyogi Shri Sanjuji Thakor

(10) Copy of Aadhar card of deceased Shramyogi Shri Amjad Khan

(11) Copy of Aadhar card of deceased Shramyogi Shri Ashish Gupta Copy of ration card

(12) Copy of Accident Register Form No. 29 of the factory

(13) Copy of attendance register of the factory workers

(14) Copy of Inquest Panchnama

(15) Copy of PM report

(16) Photographs of the accident site

(17) Copy of Form No. 3-A under Gujarat Factories Rules

(18) Copy of letter regarding taking of sample

(19) Daily work of sample - original

(20) Copy of sample report

(21) Copy of Section 36(2) of Factories Act-1948

(22) Copy of Section 92 of Factories Act-1948

Place- Adipur

Dt. 24/10/2024

SD/-

(R. H Solanki)

Factory Inspector and Assistant Director,

Industrial Safety and Health

Adipur-Kutch

TRANSLATED TRUE COPY

R. M. CHANDRA
NOTARY
NO. 2252/26 DT. 25 APR 2026

NOTARY R. M. CHANDRA Dist. JAMNAGAR REG. NO. NTR/2861 Com. Expires on Dt. 01/08/2027 GOVERNMENT OF GUJARAT INDIA

Compared by me.